

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

A.No. 230 of 2015 & IA Nos. 378 of 2015 and 66 of 2016

Dated: 18th March, 2016

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

**Mahindra Sanyo Special Steel Pvt. Ltd. ... Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Vineet Kumar

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadahan and
Mr. Raunak Jain for R.1
Mr. Varun Agarwal, Mr. Himangiri
Mehta for R.2

ORDER

There is a prayer from the respondent No.2 for granting some more time to file counter Affidavit/reply and four weeks' time is granted to file the counter Affidavit/reply to the appeal memorandum and rejoinder be filed within three weeks thereafter.

Post the matter for hearing on **02nd June, 2016.**

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

sh/kt